

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 332 of 2021

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

...Appellant

Versus

Malwa Industries Ltd.

...Respondent

Present: -

For Appellant: Ms. Usha Singh, Advocate.

For Respondent: None.

O R D E R
(Virtual Mode)

28.05.2021 Heard Learned Counsel for the Appellant.

2. From the perusal of the order dated 30.04.2021 it appears that after hearing the parties the matter was directed to be listed on 25.05.2021.

3. In view of the office order dated 19.04.2021 and further office order dated 20.05.2021 as due to 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to 20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021 and all the matters were rescheduled. So, this matter is list on 21st June, 2021.

4. Learned Counsel for the Appellant sent an email to Registrar, NCLAT informed that the proceeding before NCLT, Chandigarh Bench did not take place on 04.05.2021 and the matter was simply re-notified to 26.07.2021.

Prayer was made to recall the order and early date may be fixed.

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5. List the Appeal 'For Admission (Fresh Cases)' on **21st June, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

R. N./ gc/